

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3913
ANSWERED ON:05.09.2012
THIRD PARTY INSURANCE OF VEHICLES
Sugavanam Shri E.G.

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has directed all the States in the country to launch a special drive to check and enforce third party insurance of all vehicles;
- (b) if so, the details thereof along with the action taken by the State Governments in this regard; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (c): The Ministry of Road Transport and Highways (MORTH) has informed that Section 146 of the Motor Vehicles Act, 1988 mandates that every motor vehicle owner shall obtain insurance against third party risk in respect of that motor vehicle. Section 130 of said Act, requires that every owner or driver of a motor vehicle shall produce certificate of insurance in respect of the vehicle to the authorized officer of the Motor Vehicles Department. Vide letter dated June 20, 2012 MORTH requested all the States/Union Territories to launch a special drive to check and enforce possession of insurance certificate by vehicle owners in the public place after giving adequate notice to the vehicle owners to obtain insurance for their uninsured vehicles.